

O.A. 985/94

24/1/95

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. J. S. Dhalwal, J.M.

None for the applicant. On the earlier occasions also none appeared on behalf of the applicant.

On 28.7.94 when the case came up for admission, it was ~~obs~~ observed that the ~~case~~ cause of action in this case had arisen on 12.1.93 whereas this application has been filed on 11.5.94 i.e. beyond the period of limitation. The learned counsel for the applicant had requested for time to file an application for condonation of delay. No such application has been filed and counsel for the applicant has not appeared thereafter. The application is, therefore, dismissed both in default of the applicant as well as being barred by limitation.

[Signature]
J.M.

W.C.
A.M.